

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 447/MP/2026

Subject : Petition seeking approval under Section 17(3) and Section 17(4) of the Electricity Act, 2003 read with Article 15.2.2 of the Transmission Service Agreement dated 2.8.2023, for creation of security interest by way of hypothecation of the assets of Fatehgarh III Transmission Limited in favour of the Respondent No. 2, i.e., IDBI Trustee Services Limited, the Security Trustee of the Lender(s).

Petitioner : Fatehgarh III Transmission Limited (Fatehgarh3)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **3.9.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, Fatehgarh3
Shri Aman Sheikh, Advocate, Fatehgarh3
Shri Adarsh Kumar Bhardwaj, Advocate, Fatehgarh3
Ms. Sunanda Chowdhary, Advocate, Fatehgarh3

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for creation of security interest by way of hypothecation of the assets of the Petitioner in favour of the Respondent No. 2, i.e., IDBI Trustee Services Limited, the Security Trustee of the Lender(s). The learned counsel also requested for an early listing of the matter.

2. Considering the submissions made by the learned counsel, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **8.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

